- (d) Dismissal/removed from service under Article 311(2)(a), (b) and (c) of the Constitution.
- (2) Grievances relating to pension from individual retired or retiring employees may be allowed to be brought before the Tribunals.
- (3) In view of the extended coverage, one Tribunal with headquarters at Delhi and 3 Benches it Bombay, Calcutta and Madras, may De established.
- (4) It is proposed IO allow the option to the employees to >eek an administrative review after an appeal is turned down or to approach the Tribunal after they have exhausted an appeal
- (5) It is proposed to amend the Constitution so as to oust the jurisdiction of the High Courts under Article 226 and of the Supreme Court under Article 32 of the Constitution, simultaneously with the establishment of the Tribunal.
- (6) The findings of the Tribunals would be treated as final and Government will have no powers to reject or modify.
- (7) The Tribunals would consist of experienced Administrators serving or retired."

The Staff Side welcomed the selling up of Administrative Tribunals and accepted the detailed proposals except the following in respect of which they sought modifications of the proposals:—

- (i) Dismissal/removal of service under Article 311(2)(b) in the opinion of the Staff Side, should be within ihc purview of the Tribunal. After discussion, this was accepted by the Official Side.
- fii) The Staff Side considered that Benches of the Tribunal should be provided in many more places than contemplated. It was accepted that while the Tribunal would star! with Headquarters at Delhi and Benches at Bombay, Calcutta, Madras, provision would be made for adding to the Benches as and when required.

- (iii) In regard to premature retirement, the Staff Side considered I hat the right to represent before the Tribunal vhould be retained. After discussion, the OPi-eial Side stated that the point of view of the Stall Side would be placed before Government for decision.
- (iv) In regard to the composition of the Tribunal, the Staff Side considered that the Presiding Officer should be a serving or retired High Court Judge. The Official Side agreed to place their point of view before Government.

International Branch of the Satnudiar

- 483. SHRIMATI AMBIKA SON I : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :
- (a) whether there is any proposal to set up an international branch of the Sama-char on the lines of those of "Renter", "Associated Press" etc.;
 - (b) if so, what are the details thereof;
- (c) wheher the formation of the news agencies pool of the non-aligned count ties is likely to facilitate the setting up of Samachar's International branches; and
- (d) whether any permanent Committee has been formed by the news agencies pool of the non-aligned countries for counter acting the vicious propaganda of the West ern media against the non-aligned coun tries?
- THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHR1 DHARAM BIR SINHA): (a) and (b) It is understood that "Samachar" is expending its foreign section in a phased programme. Samachar correspondents are already functioning in some foreign countries.
- (c) News agencies of the non-aligned countries, including 'Samachar', can develop their own, bilateral and multi-lateral arrangements.

(d) No such Committee has been formed. But the non-aligned countries have expressed deep concern at tendentious reporting of International events.

Production of Paper from Forest Refuse and Agricultural Waste

- 484. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of INDUSTRY be pleased to state.
- (a) whether there is any proposal under Government's consideration for manufac turing paper from forest refuse and agricul ture waste: and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE M1NISTERY OF INDUSTRY (SHRI B. P. MAURYA): (a) and ;b) Through the public sector undertaking Hindustan Paper Corporation Limited, Government are running the Mandya National Papei Mill based on sugarcane bagasse, which is an agricultural waste, is raw material. The capacity of this mill is 10,300 tonnes per annum for manufacture of writing and printing paper. Government have no other proposal in hand to manufacture paper from forest refuse and agricultural waste.

Reduction in prices of Consumer Items in Delhi

485. SHRI JAG1IT SINGH ANAND : DR. Z. A. AHMAD :

Will the Minister of CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) what steps Government have taken to reduce the prices of various items of daily consumption in Delhi; and
- (b) whether Government have taken slcpi to ensure that the quality of consumer goods does not suffer as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): (a) A constant watch is being kept on the prices and availability of essential commodities. An intensive ch:c!i'na of ford-

grains and pulses licencees was started from July 17, 1976. Wheat is being sold through cooperative stores and wheat licencees without ration cards at controlled rate. Limitation have been put on the stocks of Pulses with the licenced dealers. National Agricultural Cooperative Marketing Federation and National Consumer Co-operative Federation have agreed to sell pulses etc. to Super Bazars and other cooperative stores at fair prices. More than 1,000 tonnes of additional non-levy sugar has been released for sale during the month of August, 1976. A Price Review Committee has been set-up by Delhi Administration to review the prices of mass consumption items.

(b) The concerned agencies of Delhi Administration are keeping.: a watch on the quality of consumer goods.

Dollars seized from traders in Bombay

486. SHRI LAKSHMANA MAHA-PARTRO : SHRI BHUPESH GUPTA : SHRI JAG1T SINGH ANAND :

Will the PRIME MINIS! ER be pleased to state:

- (a) whether it is a fact that about 46 million dollars were seized from two traders in Bombay during i raid conducted by the Enforcement Directorate; and
- (b) if so, what are the details in this regard and what is the actum taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. DE-PARTMENT OF PERSONNEL AND AD-MINISTRATIVE REFORMS (SHRI OM MEHTA): (a) and (b) The question has reference, presumably, to the leivrl that appeared in a daily news-paper on 3-7-1976, but which factually was not accurate. The facts, as reported by the Enforcement Directorate, are as follows:

The premises of Shri Ramesh Santdas Rajani, and Shri Sugnomal Revachand